though by that time they had completed five year; of service in officers cadre;

- (b) if so, whether it is also a fact that they had proceeded on leave before they cou'd actually be reverted;
- (c) whether :t is also a fact that when they cam.' from leave after fifteen days the; were put to work as Assistant Engineers; and
- (d) if so, th? reasons for treating a break in thei - service as Assistant Engineers for the period they were on leave and the grounds for not giving them increment for that period?

THE MINISTER OF RAILWAYS (SHRI GULZA1: ILAL NANDA): (a) No. Six Assis ant Engineers were reverted in 196f: due to the shrinkage in cadre as a result of completion of certain construe; ion works. Only one of them had at the time of reversion put in nearly fve years service in Class II.

- (b) All of th >m proceeded on leave from the date c f their reversion from Class II.
- (c) Only oni of them was repro-moted to class II after having remained on leave for 17 days. The rest remained on lea√e for periods nearly ranging from eight months to 15 months.
- (d) They we e repromoted to Class II on occurrem e of fresh vacancies. Since there w< re no vacancies in Class II, it could not be certified that they would ha\a continued in Class II but for going on leave and as such the period of loave cannot be treated as continuous in Class II and also for the purpose of increment.^

## FRESH ELECTIONS IN WEST BENGAL

- 1553. SHRI INDER SINGH: Will the Minister of LAW AND SOCIAL WELFARE be jleased to state:
- (a) whether following the dissolution of the  $W \le st$  Bengal Assembly,

Government have taken any decision for holding fresh elections in that State; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): (a) No, Sir.

(b) Does not arise.

## FINANCIAL ASSISTANCE TO INDUSTRIES IN STATES

- 1554. SHRI INDER SINGH: Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:
- (a) whether Government are formulating any scheme for giving financial assistance to industries in the States;
- (b) if so, the salient features of the scheme; and
- (c) the time by when the scheme will be ready and the nature of the industries that will come within the purview of this scheme?

THE DEPUTY MINISTER IN THE MINISTRY **INDUSTRIAL** OF DEVELOPMENT AND **INTERNAL** TRADE (SHRI M. R. KRISHNA): (a) to (c) On the basis of the recommendations made to the Committee of the National Development Council by the Pande and Wanchoo Working Groups, a decision had been taken that the Central Government may give an outright grant of subsidy amounting to one-tenth of the fixed capital investment of new units, whether in the small scale or other sector of industry, so long as the total fixed capital investment did not exceed Rs. 50 lakhs each. This grant would be available for new units to be set up in two selected districts in each of the 9 States indentified by the Pande Working Group as industrially backward and one district each of the other States and Union territories